

The Lt. Governor represents the Central Government in Union territories and, therefore, has been given powers. The Governor also represents the Central Government but Governors have no other powers under the Constitution as Lt. Governors have. If my hon'ble friend refers to the Lt. Governor's powers under the Union Territories Act then he will find that there is a difference and this is what we are examining. All the legal aspects will be looked into when the report comes here. Then we will be in a position to give our definite views.

14.28 hrs

#### MATTERS UNDER RULE 377

##### (I) REPORTED RETURN OF CHINESE TRAINED UNDERGROUND GUERRILLAS

MR. DEPUTY-SPEAKER: Now, we will take up matters under Rule 377. Mr. Venkatasubbalah

SHRI A. BALA PAJANOR (Pondicherry): Mr. Deputy Speaker, I will hardly take one minute. Please allow me. I am the only member coming from that area.

\*\* (Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record. I have already called Mr. Venkatasubbalah to raise a matter under Rule 377. I cannot make an exception. If I make an exception in your case then I will have to make exception in other cases. I know your interest in the matter but I cannot transgress the rules of the House. Please take your seat.

SHRI P. VENKATASUBBALAH (Nandyal): Sir, it is stated that in

1976 a group of about 26 youths had crossed over to Tibet under the leadership of one Shri Vishweshwar to take training in guerilla warfare. They were all Mesties (Non-tribal Manipuris), some of whom are believed to have returned here some time ago with the intention to create panic and disrupt the law and order situation 'to popularise their demand for an independent Manipur'. The statement of the Education Minister of Manipur is that the recent murders of Policemen and looting of a bank in Manipur are no less crimes. Their nature indicated the hand of an organised group which needed both arms and money. The killing of two policemen in Imphal with the obvious purpose of taking away arms, the looting of a bank in the town immediately thereafter, and the subsequent killing of two more riflemen near the Burma border, which was the point of crossing over to the other side by the underground elements, could well be linked up.

MR. DEPUTY-SPEAKER: Dr. Vasant Kumar Pandit—not here. Shri Nathu Singh.

##### (II) REPORTED LOSS OF LIFE AND PROPERTY CAUSED BY FLOODS IN SOME DISTRICTS OF RAJASTHAN

“ जी माफू लिह (दीला) : उपाध्यक्ष महोदय, मैं आज की सदनकति से नियम 377 के तहत निम्नलिखित मामला सदन में उठाना चाहता हूँ।

राजस्थान भारत का वह अभावग्रस्त प्रदेश है जहाँ कभी सूखा, कभी बाढ़, कभी अकाल आदि पड़ते ही रहते हैं। पिछले कई वर्षों से वहाँ बाढ़ आ रही है। कई जिले बाढ़ से अत्यधिक प्रभावित होते हैं। लेकिन आज तक वहाँ कोई भी उस बाढ़ का स्थायी हल नहीं

\*\*Not recorded.

[श्री नथू सिंह]

निकाला गया। लाखों रुपये हर वर्ष अकाल राहत कार्य के नाम पर वहां खर्च किये जाते हैं। यदि उस रुपये को योजना बना कर खर्च किया जाता तो आज तक उस समस्या का स्थायी समाधान हो गया होता। इस वर्ष भी पहले की भांति ही राजस्थान में अत्यधिक बाढ़ आयी है लेकिन इस बार एक विचित्र स्थिति राजस्थान की बन गई है। इस बार उन स्थानों पर भी, उन क्षेत्रों में भी बाढ़ आ गई जहां पहले लोग पानी के लिए तरसते थे। जो क्षेत्र, जो जिले हमेशा सूखे की स्थिति का सामना करते थे आज उन जिलों को भारी बाढ़ का सामना करना पड़ रहा है। राजस्थान के लगभग 8 जिले तो इस बाढ़ से इतने अधिक प्रभावित हो चुके हैं कि वहां माल व जान की भारी हानि हुई है। लाखों लोग प्रभावित हुए हैं। बीमारियां बढ़ रही हैं। हजारों मकान गिर गए। मवेशी मर गए। खेत डूब गए। फसल नष्ट हो गयी। गांव पानी में डूब गए। बांध टूट गए। नदियां उफान रही हैं। चार चार, पांच पांच फुट पानी भरा हुआ है। लोग पानी से घिर गए हैं। ऐसी स्थिति का सामना राजस्थान को पहले कभी नहीं करना पड़ा। 1924 के बाद सब से अधिक बाढ़ इस बार आई है। राज्य सरकार इस बारे में काफी चिन्तित है। कुछ कर भी रही है। लेकिन केवल यह पर्याप्त नहीं है। मैं स्वयं अपने क्षेत्र का दौरा कर के आया हूं। तहसील बेराठ, शाहपुरा, कोट-पुत, 1, प्रागपुरा, पावटा, जमवा, रामगढ़ आदि क्षेत्रों में भारी नुकसान हुआ है। लगातार वर्षा के कारण खतरा घटने के बजाय बढ़ ही रहा है। अतः मैं केन्द्र सरकार से निवेदन करता हूं और मांग करता हूं, प्रधान मन्त्री जी से निवेदन करता हूं कि वे स्वयं इस विषय में रुचि ले कर राजस्थान को इस भयानक स्थिति में से उबारने के लिए विशेष सहायता केन्द्र से प्रदान करें। और युद्ध स्तर पर सहायता कार्य प्रारम्भ कराएं जिस से जन-धन की हानि होने से बचाया जा सके।

(iii) NEED FOR OLD AGE PENSION TO AGRICULTURAL LABOURERS AND LAND-LESS POOR FARMERS

SHRI RAJ KRISHNA DAWN (Burdwan): Mr. Deputy Speaker, Sir, I am raising under Rule 377 the following matter of urgent public importance for the consideration of the House.

India is basically a country of agriculture but millions of agricultural labourers have to earn their daily bread by doing inhuman labour till death. Though India is an agricultural country, members of the other communities, workers, Government employees and others in big establishments, apart from the poor farmers and agricultural labourers, enjoy privilege of pension and handsome monetary benefits like provident fund, gratuity, etc. at the old age which supports them at the fag end of their lives.

So far, both State and Central Governments have framed rules to help only the people belonging to the non-farmers group, resulting in the true owners of our agricultural country, the farmers, becoming neglected and deprived of all necessities of life. In every village thus numerous helpless overaged farmer brethren are struggling hard to survive in a very painful way till the last day of their lives decided by the Almighty. Sometimes they pass their days with half meal and sometimes they do not get it even. In order to rub off such serious disparity in our society and to usher in a new life to the agricultural labourers, the Central Government should frame a rule to implement the minimum old age pension, necessary at the fag end of their lives, to agricultural farmers and labourers after 65 years of age. Otherwise we will not be able to stop the death of thousands of farmers and agricultural labourers due to starvation. The farmers and agricultural labourers of our country are placing this demand to the Janata Government through their elected representatives to eliminate such disparity.